

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 22nd day of March, 2011

ORIGINAL APPLICATION No.85/2011

WITH

MISC.APPLICATION No.57/2011

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

B.L.Mehra,
Chief Telephone Supervisor,
O/o Principal General Manager,
Jaipur Distt.,
Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
Secretary,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Chairman,
Bharat Sanchar Nigam Limited,
Corporation Office,
Personnel-IX Sanchar Bhawan,
New Delhi.
3. Chief General Manager,
Rajasthan Circle,
Jaipur.
4. Principal General Manager,
Jaipur Telecom District,
Jaipur.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)



The present OA has been preferred by the applicant as the representation dated 6.3.2010 (Ann.A/2) so filed by him is still pending consideration and the applicant has asked for a relief to direct the respondents to decide the representation dated 6.3.2010 forwarded by the respondents on 11.3.2010 (Ann.A/1).

2. We are satisfied with the submission made by learned counsel for the applicant and direct the respondents to consider the applicant's representation dated 6.3.2010 (Ann.A/2) and decide the same in accordance with the provisions of law and shall also communicate the decision so taken by them on the representation.

3. With these observations, the OA stands disposed of.

4. In view of the order passed in the OA, no order is required to be passed in MA 57/2011 for condonation of delay. The same shall also stand disposed of accordingly.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(JUSTICE K.S.RATHORE)
MEMBER (J)

vk